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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.1714/2002

New Delhi, this the 5th day of July, 2002

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri M.P. Singh, Member (A)

Shri R.S. Gahlot
S/o Shri Ishwar Singh R/o 23, Gujran Wala Towan,
Part-II, Delhi-9Applicant
(By Advocate : Mrs. Avnish Ahlawat with
Shri Mohit Madan)

Versus

1. Union of India,
Through Ministry of Home Affairs,
South Block (U.T. Cadre),
New Delhi.
2. Govt. of NCT of Delhi through
Chief Secretary,
Player Building, I.P. Estate,
New Delhi.
3. Director of Education
Directorate of Education
Govt. of NCT, Delhi
Old Secretariat,
Delhi.
4. Commissioner, Excise and Entertainment
Player Building,
Govt. of NCT, Delhi. Delhi.Respondents

ORDER (ORAL)

Shri M.P. Singh, Member (A) :

We have heard learned counsel for the applicant.

2. In the present application, the applicant was appointed as Sub-Inspector (Cooperative) on 21.2.1936 in the Ministerial and Executive Cadre of Delhi Administration Subordinate Service (in short 'DASS'). He was placed under suspension on 28.3.1990, which was subsequently revoked. The applicant was also issued a chargesheet on 28.6.1990. Vide letter dated 24/26 July, 1990 Shri P.S. Dewan, Excise Officer (Spirit) was appointed as Inquiry Officer ('IO' in short) to inquire into the charges. He did not proceed in the matter. Thereafter two more IOs have been appointed

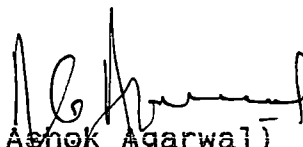
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without cancelling the earlier IO's appointment. Till now, the inquiry proceedings have not yet been started. In the meanwhile, the applicant had been promoted to the post of Grade II (DASS) on regular basis on 21.10.1997. The applicant has not been granted yearly increments before and after his promotion. Even the District Excise Officer (Admn.) vide his letter dated 19.1.1998 forwarded the personal file and service book of the applicant with the request to draw and disburse the amount of increment w.e.f. 1.2.1991. The applicant has also made several representations to the respondents i.e. on 19.7.1994, 6.9.1995 and 28.2.1996 in this regard. Till now no reply has been received by the applicant from the respondents.

3. In the circumstances, we feel that the ends of justice will be adequately met, if we direct the respondents even without issuing notice ^{or} ~~to~~ the ~~respondents~~ ^{with} to consider the aforesaid representations of the applicant, and also treat this OA as a part of his representation, and dispose of the same by passing a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order. We do so accordingly.

4. OA is disposed of in the aforesaid directions. There shall be no order as to costs.


(M.P. Singh)
Member (A)


(Ashok Agarwal)
Chairman

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